

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1303/2024

IN THE MATTER OF:

News Item titled "New waste mounds creep up on capital" appearing in the
Hindustan Times dated 04.11.2024

INDEX

<u>Sl. No.</u>	<u>Particulars</u>	<u>Pg. No.</u>
1.	Affidavit on behalf of Respondent No. 4, Sub-Divisional Magistrate, Narela, North District, Govt. of NCT of Delhi	1-2

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Mehina

MEHINA TOMAR
Sub Divisional Magistrate (Narela)
O/o Sub Sub Divisional Magistrate (Narela)
Govt. of NCT of Delhi
MPCC Building, Naya Bans, Delhi-110032

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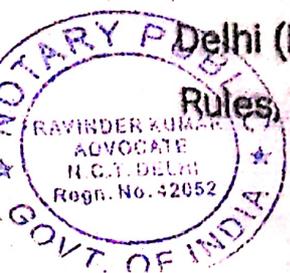
News Item titled "New waste mounds creep up on capital" appearing in the Hindustan Times dated 04.11.2024

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4, SUB-DIVISIONAL
MAGISTRATE, NARELA, NORTH DISTRICT, GOVT. OF NCT OF DELHI

MOST RESPECTFULLY SHOWETH:-

I, Mahima Tomar, Sub-Divisional Magistrate (SDM), Narela, Government of NCT of Delhi, aged about 29 years, having office at MPCC Building, Naya bans, Narela, do hereby solemnly affirm and state as under:

1. That the deponent is the Sub-Divisional Magistrate, Narela and is well acquainted with the facts of the case. The affidavit is being filed in response to the notice issued by the Hon'ble Tribunal in the matter mentioned above.
2. That with due respect, it is submitted that matters relating to the collection, transportation, processing and disposal of municipal solid waste, including operations of waste-to-energy plant, fall under the jurisdiction and administrative purview of the Municipal Corporation of Delhi (MCD), as per the provisions of the Solid Waste Management Rules, 2016 and relevant municipal statutes.



Mahima

MAHIMA TOMAR
Sub-Divisional Magistrate
O/o Sub-Divisional Magistrate
MPCC Building, Naya Bans, Narela

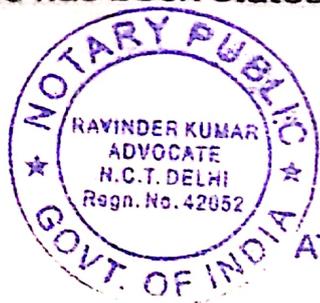
3. That the Hon'ble Tribunal has taken suo-motu cognizance of the news article concerning large-scale accumulation of waste near Singhola and Bawana, and that it is being handled by the concerned departments of MCD and allied agencies.
4. That the Sub-Divisional Magistrate, Narela, is however available to provide any necessary coordination or administrative assistance as may be required by the Competent Authorities for resolution of the matter, within the limits of her jurisdiction in North District.
5. That the present affidavit is being filed to respectfully clarify the jurisdictional position and in no way intends to avoid or evade any lawful direction issued by the Hon'ble Tribunal.

MAHIMA TOMAR
 Sub Divisional Magistrate (Narela)
 O/o Sub Sub Divisional Magistrate (Narela)
 Govt. of NCT of Delhi
 MPCC Building, Naya Bans, Delhi-110032

Mahima
 DEPONENT

VERIFICATION

Verified at New Delhi on this 12th day of July, 2025 and that the contents of the above affidavit are true to the best of my knowledge and belief and nothing false has been stated therein.



MAHIMA TOMAR
 Sub Divisional Magistrate (Narela)
 O/o Sub Sub Divisional Magistrate (Narela)
 Govt. of NCT of Delhi
 MPCC Building, Naya Bans, Delhi-110032

Mahima
 DEPONENT

ATTESTED PHOTO COPY

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12 JUL 2025

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